

**Rehabilitation of persons accused and jailed
on false rape charges**

1121. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has formulated any policy for rehabilitation of the persons accused and jailed on false rape charges;

(b) if so, the details thereof along with the number of such cases reported/acquitted in the country during the last three years;

(c) if not, the reasons therefor; and

(d) the corrective steps taken by Government to check misuse of relevant laws against innocent persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Since, there are enough checks and balances within the administrative, police and Judicial processes to check such misuse and abuse, a policy has not been formulated.

(d) However, the Judicial Division of the Ministry of Home Affairs has issued three advisories dated 10.07.2014, 16.01.2012 and 20.10.2009 to States/UTs urging them to judiciously implement the Section 498A of the Indian Penal Code relating to Dowry. The advisories are available in the Ministry of Home Affairs website.

Activities funded by Government in naxal affected States

1122. SHRIMATI MOHSINA KIDWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many battalions of special forces have been raised in the States affected by naxal problems during the last one year or since the announcement of decision by the Union Government to grant funds for these battalions;

(b) how much money has been provided to the States under such scheme;

(c) whether Government has now disbanded the idea of raising battalions and are not in a position to grant money; and

(d) with lack of forces, how the States are going to fight against naxals, what activities are being funded by Central Government in such States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Funding for the Special Forces